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**O.A.NO.403 OF 2007**

**ORDER DATED 14.11.07**

I have heard the Ld.Counsel for the applicant.

2. After hearing for some time, the Ld.Counsel for the applicant wants to withdraw the O.A. He is permitted to withdraw the O.A.

3. Accordingly, the O.A. is dismissed as withdrawn.

4. Ld.Counsel for the applicant submits that liberty may be given to the applicant to approach the Respondents with a request for grant of temporary status. In the relief column, applicant is asking for the direction to the Respondents to grant temporary status; for that he has not made any request with the Respondents.

5. Hence, applicant has liberty to approach the Respondents for such a request. If his request is rejected by the Respondents, then he has liberty to approach this Tribunal.

6. Mr.R.C.Swain, Ld.ASC for the Respondents is present and he is directed to take notice and permitted to file a memo of appearance on behalf of the Respondents.

  
G. S. Maneesh  
MEMBER(JUDL.)